

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 728/2017 in  
O.A. No. 1824/2017

The 30<sup>th</sup> day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

1. Anoop Kumar, S/o Sh. Satbir Singh, Age 34 years,  
R/o 754/21, Gotam Nagar, Near Subhlagan Gardan,  
Gohana, Sonipat.
2. Kuldeep S/o Sh. Palaram, Age 25 years,  
R/o Vill-Hulana,  
Distt. Sonipat, Haryana.
3. Vajir S/o Sh. Baldev, Age 30 years  
R/o Vill: Chamrara,  
Teh-Ishrana, PO: Mandi, Distt. Panipat  
(Haryana).
4. Sandeep S/o Sh. Umid Singh, Age 28 years  
R/o Vill: Sir Sadh, PO: Mehmoodpur,  
Teh-Khanpur Kalan, Distt. Sonipat.
5. Narender Kumar  
S/o Sh. Raghbir Singh, Age 26 years  
R/o VPO: Binjhola,  
Teh-Panipat, Distt. Panipat  
Haryana.
6. Harish S/o Sh. Dharampal Singh, Age 31 years  
R/o VPO: Sirsath,  
Teh-Khanpur, Distt. Sonipat  
Haryana.
7. Sanjeev Kumar S/o Sh. Kaliyan Singh, Age 28 years  
VPO: Asrpur, PO: Mariche,  
Distt. Etah (UP)
8. Sukhvinder S/o Sh. Harbans Lal, Age 29 years  
R/o Sanjay Colony, Railway, Panipat,  
Haryana.

9. Manoj Kumar S/o Sh. Sumer Singh, Age 24 years  
R/o Vill & PO:-Ganganana,  
Distt. Sonipat, Haryana.
10. Ravinder S/o Sh. Ram Kishan, Age 26 years  
R/o Vill-Akoda, PO: Akoda,  
Distt. Mandhergarh, Haryana.
11. Sunny S/o Sh. Kulwant, Age 29 years  
R/o Railway Qtr,  
H.No.60/A, Near Sanjay Colony, Panipat,  
Haryana.
12. Ashok Kumar, S/o Sh. Hari Ram, Age 27 years  
R/o VPO: Fatesh Pura,  
Teh-Neem Kaithana,  
Distt. Sikar, Rajasthan. .. Petitioners

(By Advocate: Ms. Neelima Rathore for Shri U. Srivastava)

**Versus**

1. Smt. Manju Gupta, General Manager  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri Anshul Gupta,  
Divisional Railway Manager,  
Northern Railway,  
Estate Entry Road,  
New Delhi.
3. Shri Vijay Sharma,  
Divisional Engineer,  
O/o The DRM,  
Northern Railway,  
Estate Entry Road,  
New Delhi. .. Respondents

(By Advocate: Shri Shailendra Tiwary)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, it is submitted that the orders of this Tribunal have been complied with and the respondents have passed speaking order dated 28.08.2017.

2. In the circumstances and in view of the substantial compliance by the respondents, the CP is closed and notices are discharged. However, the petitioners are at liberty to question the orders now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

**(PRADEEP KUMAR)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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